

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3941  
ANSWERED ON:15.12.2009  
ALIGNMENT OF NATIONAL HIGHWAYS  
Venugopal Shri K. C.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

(a) whether the Government has received complaints regarding the alignment of National Highways for which land has been acquired in various parts of the country including Tamil Nadu; and

(b) if so, the details thereof and action taken on such complaints?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a) & (b) The alignment of National Highways taken up for its widening and development is prepared by the appointed design consultant based on Indian Roads Congress (IRC) guidelines. In this process the design consultants also undertake public consultation/hearing. Thereafter, the process of land acquisition commences with publication of notifications under NH Act 1956. The competent authority appointed for land acquisition invites objections from the land owners after publication of notification under section 3(A) of NH Act. The Government thus receives various objections, representations/complaints against the proposed alignment including requests for its change. Such requests have been received in almost all the states where change in alignment/construction of bypass is envisaged to improve geometry of the NH alignment involving land acquisition. These requests are examined and a decision on the alignment is taken based on the merit of the case.